

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 103  
22/241/242/ND/2020

**IN THE MATTER OF:**

**Mr. Amarjit Singh Chatha**

**...PETITIONER**

**Vs.**

**M/s. Moon Light Propbuild Pvt. Ltd. &Ors.**

**...RESPONDENT**

**Section**

**Under Section 241/242**

**Order delivered on 14.01.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C.**

**:Mr. Kaishnendu Datta, Ms.  
Shivambiha Sinha, Ms.  
Neelambika Singh and Ms.  
Mehal Khurana, Advocates.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the learned counsel for the petitioner, perused the paper-book. Let status quo with respect to shareholding and constitution of Board of Directors of respondent No. 1 company as on date (14.01.2020) be maintained till further hearing of the matter. Matter is adjourned to 11.02.2020.

- sd -

**(V.K. Subburaj)  
Member (T)**

- sd -

**(P.S.N. Prasad)  
Member (J)**

(Meenu)